



2026:AHC:27583

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1866 of 2026

Banwari Lal Tiwari

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kushal Raj Chaudhary, Pradeep Saxena, Ram Naresh Maurya
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pradeep Saxena along with Kushal Raj Chaudhary, learned counsel for the petitioner and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioner is that he was appointed as Driver in the Forest Department in June, 1998 and since the service of the writ petitioner were not being regularized in terms of the Uttar Pradesh Regularization of Daily Wages Appointments on Group 'D' Posts Rules, 2001 so the writ petitioner preferred Writ-A No. 41198 of 2003 for regularization of the services which came to be disposed of on 18.07.2014 requiring the respondents to consider the claim and thereafter the writ petitioner's services was regularized w.e.f. 10.01.2020. A seniority list was published on 23.09.2023 wherein the name of the writ petitioner was at serial no. 7, however, according to the writ petitioner, a tentative seniority list came to be published on 11.12.2025 wherein the writ petitioner was found place at serial no. 4, however, the writ petitioner claims to have preferred a representation for assignment of correct seniority.

3. Prayer in the present petition is for a direction to correct the seniority position in the seniority list dated 22.12.2025.

4. Learned Standing Counsel submits that in case a tentative seniority list has been published and the writ petitioner has raised an objection regarding placement and fitment in the seniority position then it would be considered and in case final and in case final seniority list has been published then it is open for the writ petitioner to challenge in accordance with law.

5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the fourth respondent, who shall on the receipt of the same by 27.02.2026, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case the fourth respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 9, 2026

Ashu

(Vikas Budhwar,J.)